

ITEM NO.7

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1812-1813/2019

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KHATERU AND ORS. ETC.

Respondent(s)

Date : 05-12-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Garvesh Kabra, AOR
Mr. Ankit Tiwari, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Records received.

Two weeks time, as a last chance, is granted to learned
counsel for the petitioner, to take fresh steps and file fresh
particulars, to serve respondent nos. 1 to 4, for issuance of NLPA.
As prayed, dasti in addition is permitted.

List again on 23.01.2023.

S.P.S. LALER
Registrar

pm